

(b) An amount of Rs.68.62 lakhs is reported to have been spent by the State Government up to the end of December, 1995.

(c) Under the guidelines for the IDSMT Scheme, sanctioning of projects is delegated to the State Level Sanctioning Committee. It is upto the State Government and the Sanctioning Committee to prepare Programmes for the future. The Government of India has not received any proposal from the State level Sanctioning Committee/State Government in this regard.

Sate of Branded Beer

4229. SHRI TARIQ ANWAR : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have cleared foreign investment proposal to produce and market the branded beer in the country;

(b) if so, the details thereof; and

(c) the number of such proposals cleared?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). Government has approved seven foreign investment proposals for production and marketing of beer in the country. These relate to setting up of joint ventures for manufacture of beer by utilising the licensed capacity of existing Indian LOI/licence holders.

Construction of Flats

4230. SHRI SUDHIR GIRI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Union Government do not construct residential flats for the common people barring the Central Government Employees;

(b) if so, the reasons therefor; and

(c) whether the Union Government propose to consider the construction of flats in the cities of different States in view of the financial constraint of the State Governments for the use of common people?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) CPWD constructs houses only for Central Government employees under General Pool and for other Central Government Department, Autonomous bodies, etc.

(c) Housing is a State subject and it is the responsibility of the various State Governments to provide houses to their respective people.

Roads in Garhwal

4231. SHRI SOMJIBHAI DAMOR :
KUMARI UMA BHARATI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Bubakhal-Sikukhal-Jwalapa Devi Temple road which links more than 40 villages of Pauri Garhwal, Uttar Pradesh have not been metalled;

(b) if so, the reasons therefor;

(c) whether the Government propose to repair and blue metal all the roads connecting pilgrim places of Uttarakhand;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). This Ministry does not maintain data on district-wise/region-wise connectivity of villages in States.

(c) to (e). Construction and maintenance of State roads is the responsibility of the State Governments.

Import of Petroleum Products

4232. SHRI BASUDEB ACHARIA :
SHRI SUKH LAL KUSHWAHA :
SHRI DARBARA SINGH :
SHRIMATI VASUNDHARA RAJE :

Will the PRIME MINISTER be pleased to state :

(a) whether all imports of Petroleum products are canalised through Indian Oil Corporation;

(b) the quantity of Crude Oil, HSD, LSD, ING, Kerosene and other Petroleum products imported by Indian Oil Corporation and by other agencies during 1992-93, 1993-94, 1994-95 and in the current year, country-wise;

(c) the CIF value of these imports, (for each product separately), in each of these years;

(d) whether the Petrol for automobiles and HSD for Trucks, both imported and indigenously produced;

(e) the imported cost and indigenously produced cost of Petrol and HSD in the years mentioned;

(f) the rate of subsidy for Petrol and HSD during 1990-91, 1991-92, 1992-93, 1993-94 and 1994-95;

(g) the net profit, before and after depreciation, of Indian Oil Corporation and Income Tax paid by them during the last three years for which audited Balance Sheets are available; and